

CENTRAL ADMINISTRATIVE TRIBUNAL,
PRINCIPAL BENCH

RA No.109/2002 in MA No.972/2002, OA No.346/2001

New Delhi, this the 8th day of May, 2002.

HON'BLE SHRI SHANKER RAJU, MEMBER(J)

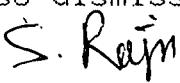
Govt. of NCT of Delhi
through Chief Secretary, Delhi Secretariat,
Players Building, I.P. Estate, New Delhi & Oths. -Applicants
-Versus-
Siya Ram & Others

-Respondents

O R D E R (BY CIRCULATION)

The present R.A. is filed, seeking review of my order dated 08.02.2002 passed in OA No.346/2001. I have perused the order dated 08.02.2002. I do not find any error apparent on the face of the record or discovery of new material which was not available with the review applicants despite due diligence at the time of final hearing. By way of this R.A. the review applicants seek to re-argue the matter, which is not permissible. The present R.A. is not maintainable as per the provisions of Section 22 (3) (f) of the Administrative Tribunals Act, 1985 readwith Order 47, Rule (1) of CPC and also in view of the ratio laid down by the Hon'ble Apex Court in K. Ajit Babu & Others v. Union of India & Others, JT 1997 (7) SC 24. The R.A. is accordingly dismissed, in circulation. Further more, a subsequent decision cited by the learned counsel for review applicants, which has been delivered on 5.3.2002 was not available when the matter was finally heard and disposed of on 8.2.2002. As such the same would not be a valid ground for reviewing the order.

2. The review applicants have also filed MA-972/2002 for condonation of delay in filing the present RA. I have perused the MA and find that the reasons given in the MA are not good enough to condone the delay. The MA is also dismissed.


(Shanker Raju)

Member (J)